

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 4374
TO BE ANSWERED ON 28.03.2023

Linking of Land Records with e-Courts

4374. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to link e-Courts with land records;
- (b) if so, whether the Government has taken any step in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI FAGGAN SINGH KULASTE)

(a) to (c): Yes Sir, Department of Land Resources in association with Department of Justice has taken initiative in link land records / registration data base with e-Courts. A Committee under the chairmanship of Additional Secretary (LR) comprising representatives from Department of Justice, e-Court Committee of Supreme Court, Revenue Department of the State Government of Uttar Pradesh, Haryana, Maharashtra and NIC Officers of these states was constituted on 18.11.2020 to undertake pilot of linking of e-Court with land records and registration data base in the States of Haryana, Uttar Pradesh and Maharashtra. Terms of reference of team was to work out modalities and undertake linkage of e-Court with land records and registration data base with option of interoperability through APIs. The Committee submitted its report on 15.07.2021. As per information available, 26 States/ UTs have received necessary clearances from the Registry of concerned High Courts for linking of e-courts Application Software with the land records application software and registration database. These States are Tripura, Madhya Pradesh, Rajasthan, Assam, Arunachal Pradesh, Mizoram, Nagaland, Himachal Pradesh, Bihar, Uttar Pradesh, Manipur, West Bengal, Andaman & Nicobar Islands, Telangana, Jharkhand, Delhi, Sikkim, Meghalaya, Punjab, Haryana, Chandigarh, Karnataka, Chhattisgarh, Tamil Nadu, Puducherry and Andhra Pradesh.
